

Ex. Appeal No. 70195 of 2013

Arising out of Order-in-Appeal No.06/KOL-V/2013 Dated 28.01.2013 passed by Commissioner (Appeals-I), Kolkata.

M/s. Khadim India Ltd.

"Kankaria Estate", 5th Floor,
6-Little Russell street,
Kolkata-700071

Appellant (s)

VERSUS

Commr. of Central Excise, Kolkata-V

3rd Floor, Shantipally,
Rajdangha Main Road,
East Kolkata, Township
Kolkata, West Bengal

Respondent (s)

APPEARANCE :

None for the Appellant

Shri T. Mondal, A. R. for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NO. 75307/2021

Date of Hearing : 17 June 2021

Date of Decision : 17 June 2021

PER P.K.CHOUDHARY :

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of **Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019** and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open court.)

Sd/-

(P. K. Choudhary)

Member (Judicial)

Pooja